

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH, CHENNAI  
ORIGINAL APPLICATION NO. 87/2022**

**IN THE MATTER OF:**

Mohaque Mehra

...APPLICANT

Versus

State of Karnataka and Others

...RESPONDENTS

**INDEX**

<b>S. No.</b>	<b>Document</b>	<b>Pages</b>
1.	Report on behalf of Respondent No. 1 in Compliance of Order dated 23.07.2024 along with Affidavit	1-4
2.	<b><u>Annexure R-1</u></b> True Copy along with translated copy of RTC records from 1964 onwards	5-14
3.	<b><u>Annexure R-2</u></b> True Copy along with translated copy of Index of Land	15-16
4.	<b><u>Annexure R-3</u></b> True Copy along with translated copy of Entry dated 21.06.1996 in the Mutation Register	17-18

**Date: 19.08.2024**

**Filed By**



**Darpan KM  
Standing Counsel  
State of Karnataka  
L.G.F., K-6**

**Lajpat Nagar – III, New Delhi – 110 024  
darpan.advocate@gmail.com | +91 98991 25060**

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH, CHENNAI  
ORIGINAL APPLICATION NO. 87/2022

IN THE MATTER OF:

Mohaque Mehra

...APPLICANT

Versus

State of Karnataka and Others

...RESPONDENTS

REPORT ON BEHALF OF RESPONDENT NO. 1 IN COMPLIANCE OF  
ORDER DATED 23.07.2024

MOST RESPECTFULLY SHOWETH:

1. That the instant compliance report is being filed by Respondent No. 1 pursuant to the order dated 23.07.2024 by way of which, this Hon'ble Tribunal directed the answering Respondent to produce documents in support of the contention that the land bearing Survey No. 128, Abbana Village, Hassan District is a *Gomala* land instead of a Forest Land (*'the said land'*).
2. It is pertinent to reiterate that the instant Original Application has been filed pertaining to non-forest activity and encroachment upon alleged forest land at Survey No. 128 of Abbana Village, Hassan District, Karnataka.



3. The answering Respondent had brought it to the notice of this Hon'ble Tribunal that the said land is in fact not a forest land, but *Gomala* land (land reserved for pasture and grazing).
4. The misperception regarding the said land arose when the same was transferred to the '*Social Forestry Department*' but while making entry into the RTC records, it was erroneously entered as land belonging to '*Forest Department*.' The order dated 23.07.2024 was passed in this context, directing the answering Respondent to produce revenue documents which would establish the same. The following documents are hence produced in compliance of the order dated 23.07.2024:
- i. RTC Records from 1964 onwards which reflect that the said land was always a *Gomala* land. True Copy along with translated copy of RTC records from 1964 onwards is annexed herewith as **Annexure R-1**;
  - ii. Index of land which reflects that the said land is a *Gomala* land. True Copy along with translated copy of Index of Land along with translated copy is annexed herewith as **Annexure R-2**;
  - iii. Entry dated 21.06.1996 in the Mutation Register, which reflects that the said land was transferred to social forestry range officers. The said document was filed along with the answering Respondent's report dated 04.05.2024, nevertheless it is being produced again. True Copy along with translated copy of Entry



dated 21.06.1996 in the Mutation Register is annexed herewith as **Annexure R-3**.

5. It is hence submitted that the land in question is a *Gomala* land belonging to the revenue department. As far as the Applicant's prayer of evicting the encroachment is satisfied, the Revenue Department has already initiated action to evict the encroachers as per law. The revenue proceedings are at the stage of pleadings and the next date before the Revenue Authority for the encroachers is 21.08.2024, as per information received from the Revenue Department.
6. It is hence reiterated that appropriate steps have already been taken as per law to remove encroachments from the land in question. In light of the same, it is prayed that the instant Original Application may be disposed of.

  
17/08/24

**Principal Chief Conservator of Forests  
Head of Forest Force, Karnataka**

Principal Chief Conservator of Forests

(Head of Forest Force)

Aranya Bhavan, Malleswaram,  
BANGALORE-3, KARNATAKA

**Date: 17.08.2024**

  
Govt. of Karnataka  
has discontinued the  
use of notarial stamps w.e.f. 1-4-2003



**ATTESTED BY ME**  
  
B.R. SHASHIRAJ, BA, LL.B.  
ADVOCATE & NOTARY PUBLIC  
GOVT. OF INDIA  
New No. 55, (Old No. 805/309), 11th Cross,  
Vyalkaval Bengaluru 560 003

**17 AUG 2024**

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH, CHENNAI  
ORIGINAL APPLICATION NO. 87/2022

IN THE MATTER OF:

Mohaque Mehra

...APPLICANT

Versus

State of Karnataka and Others

...RESPONDENTS

AFFIDAVIT

I, Brijesh Kumar Dikshit, S/o Late Jagadamba Prasad Dikshit, aged about 59 Years, working as Principal Chief Conservator of Forests, Government of Karnataka, having office at Aranya Bhawan, 18<sup>th</sup> Cross, Malleswaram, Bangalore 500003, Karnataka do hereby solemnly affirm and state on oath as follows:

1. That I am the Principal Chief Conservator of Forests, Government of Karnataka and hence I am fully aware of the facts of the case as per record and I am competent to swear the instant affidavit.
2. That I have gone through the accompanying report, drafted on my instructions. I say that the contents thereof are true and correct to the best of my knowledge and belief, and nothing material has been concealed thereof. Annexures are true copies of their respective originals.

*[Handwritten Signature]*  
17/08/24  
DEPONENT

VERIFICATION:

I, the above-named deponent do hereby verify that the contents of my affidavit are true and correct to the best of my knowledge and belief, no part of which is false and nothing material has been concealed therefrom.

Verified at Bangalore on this 17<sup>th</sup> day of August, 2024.

*[Handwritten Signature]*  
17/08/24  
DEPONENT



*[Handwritten Signature]*  
Govt. of Karnataka  
has discontinued the  
use of notarial stamps w.e.f. 1-4-2009

17 AUG 2024

SWORN TO BEFORE ME  
*[Handwritten Signature]*  
B.R. SHASHIKALA, B.A., LL.B.  
ADVOCATE & NOTARY PUBLIC  
GOVT. OF INDIA  
New No. 55, (Old No. 805/39), 11th Cross  
Vyalikaval, Bengaluru - 560 003

# Annexure R-1

**ರೆಕಾರ್ಡ್ ಆಫ್ ರೈಟ್ಸ್ ಗೇಣಿ ಮತ್ತು ಪಹಣಿ ಪತ್ರಿಕೆ**  
ಹೋಬಳಿ: \_\_\_\_\_ ಗ್ರಾಮ: \_\_\_\_\_

ಪುಟ ಕ್ರಮ ಸಂಖ್ಯೆ  
( 218 )

ತಾ. \_\_\_\_\_ ಮೊಹರು

1 ಸರ್ವೆ ನಂಬರು <div style="border: 1px solid black; padding: 2px; width: 80px; margin: 5px;">128</div>	3 ಖೇತವಾರ— ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ ಫೂಟಿ ಖರಾಬ (ಅ) ಫೂಟಿ ಖರಾಬ (ಬ) ಉಳಿದದ್ದು	ಎ. ಗು.	70-32	4 ಕಂದಾಯ— (ಅ) ಭೂಕಂದಾಯ (ಬ) ಜೋಡಿ (ಕ) ಸೆಸ್ಸುಗಳು (ಡ) ನೀರಿನ ರೇಟು ಒಟ್ಟು	ರೂ. ನಷ್ಟ	9 ಕಬ್ಬೆದಾರ ಅಥವಾ ಸ್ವಾಧೀನ ದಾರನ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ  ನರ್ಕಾಂ ಸಿ.ವಿ.ಇ	10 ಕಬ್ಬೆ ಅಥವಾ ಸ್ವಾಧೀನತೆಯ ರೀತಿ.  ನರ್ಕಾಂ			
2 ಹಿಸ್ಸಾ <div style="border: 1px solid black; height: 20px; width: 80px; margin: 5px;"></div>	5 ಮಣ್ಣಿನ ನಮೂನೆ		7 ಮರಗಳ ಸಂಖ್ಯೆ		8 ಖೇತವಾರ ಪ್ರಕಾರ ನೀರಾವರಿಯ ವಿಸ್ತೀರ್ಣ			11 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಖುಣಗಳು.		
		ಹೆಸರು	ಸಂಖ್ಯೆ	ಅ. ನ.	ನೀರಾವರಿ ಮೂಲ	ಮುಂಗಾರು ಎ. ಗು.	ಹಿಂಗಾರು ಎ. ಗು.	ಬಾಗಾಯ್ತು ಎ. ಗು.	ಒಟ್ಟು ಎ. ಗು.	ಖಾತೆ ನಂ.
6 ಪಟ್ಟಾ  ನರ್ಕಾಂ										

69

12 ಗೇಣಿಯ ವಿವರಗಳು

13 ಭೂಮಿಯ ಉಪಯೋಗ ಮತ್ತು ಬೆಳೆಗಳ ವಿವರ

ವರ್ಷ ಮತ್ತು ಕಾಲ	ವ್ಯವಸಾಯಗಾರನ ಹೆಸರು ಮತ್ತು ವಾಸಸ್ಥಳ	ಸಾಗುವಳಿಯ ಪದ್ಧತಿ	ಗೇಣಿಯ ವಿವರ		ಭೂಮಿಯ ಉಪಯೋಗ		ಖುಷ್ಕಿ, ತರಿ, ಬಾಗಾಯ್ತು	ಬೆಳೆಯ ಹೆಸರು	ವಿಸ್ತೀರ್ಣ			ನೀರಾವರಿಯ ಮೂಲ	ಎಕರೆಗೆ ಉತ್ಪತ್ತಿಯ ಅಂದಾಜು (ಬಂಗಾಲ ಮಣಗಳು)	ಮಿಶ್ರ ಬೆಳೆಗಳ ಒಟ್ಟು	
			ವಿಸ್ತೀರ್ಣ	ಗುತ್ತಿಗೆ	ವರ್ಗ	ವಿಸ್ತೀರ್ಣ			ಅಮಿಶ್ರ	ಮಿಶ್ರ	ಒಟ್ಟು			ಮಿಶ್ರಣದ ಹೆಸರು	ವಿಸ್ತೀರ್ಣ
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
64-65	ನರ್ಕಾಂ	-	-	-	-	-	-	-	70-32	-	70-32	ಮಿಶ್ರ	-	-	-
65/66	ನರ್ಕಾಂ	-	-	-	-	-	-	-	-	-	70-32	-	-	-	-
66/67	ನರ್ಕಾಂ	-	-	-	-	-	-	-	-	-	70-32	-	-	-	-
67/68	ನರ್ಕಾಂ	-	-	-	-	-	-	-	-	-	70-32	-	-	-	-
68/69	ನರ್ಕಾಂ	-	-	-	-	-	-	-	-	-	70-32	-	-	-	-



ರೆಕಾರ್ಡ್ ಆಫ್ ರೈಟ್ ಗೇಣಿ ಮತ್ತು ಪಹಣಿ ಪತ್ರಿಕೆ

ಪುಟ ಕ್ರಮ ಸಂಖ್ಯೆ

37

ಮೂಲಕು ಮೊಹರು

ತಾಲ್ಲೂಕು **Benar**

ಹೋಬಳಿ **12ನೇ ಕಡಲೆ**

ಗ್ರಾಮ **ಬೈಕ**

WD 228-GBPK 3,334 parts of 100 shts. each—7-4-1981

1 ಸರ್ವೆ ಸಂಖ್ಯೆ  
**128**

3 ಶೇತುವಾರಂ  
ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ ... **70-32**  
ಪೋಟ ಖರಾಬ (ಅ) ...  
ಪೋಟ ಖರಾಬ (ಬ) ...  
ಉಳಿದದ್ದು ...

4 ಕಂದಾಯ  
(ಅ) ಭೂ ಕಂದಾಯ ...  
(ಬ) ಜೂಡಿ ...  
(ಕ) ಸೆಸ್ಸುಗಳು ...  
(ಡ) ನೀರಿನ ರೇಟು ...  
ಒಟ್ಟು

9 ಕಬ್ಬೆ ಅಥವಾ ಸ್ವಾಧೀನದಾರನ ಹೆಸರು, ತಂದೆ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ

10 ಕಬ್ಬೆ ಅಥವಾ ಸ್ವಾಧೀನತೆಯ ರೀತಿ

5 ಮಣ್ಣಿನ ನಮೂನೆ

7 ಮರಗಳ ಸಂಖ್ಯೆ  
8 ಶೇತುವಾರು ಪ್ರಕಾರ ನೀರಾವರಿಯ ವಿಸ್ತೀರ್ಣ

ಹೆಸರು	ಸಂಖ್ಯೆ	ಅ ನ	ನೀರಾವರಿ ಮೂಲ	ಮುಂಗಾರು ಎ. ಗು.	ಹಿಂಗಾರು ಎ. ಗು.	ಬಾಗಾಯ್ತು ಎ. ಗು.	ಒಟ್ಟು ಎ. ಗು.

6 ಪುಟಾ

*Handwritten signature*

*Handwritten signature*

ಖಾತೆ ನಂ.

**37**

11 ಇತರ ಹಕ್ಕುಗಳು ಮತ್ತು ಖರ್ಚುಗಳು

12 ಸಾಗುವಳಿ ಪಂಚಾಯಿತಿ ಗೇಣಿಯ ವಿವರಗಳು

13 ಭೂಮಿಯ ಉಪಯೋಗ ಮತ್ತು ವಿವರ

ವರ್ಷ ಮತ್ತು ಕಾಲ	ವ್ಯವಸಾಯಗಾರನ ಹೆಸರು ಮತ್ತು ವಾಸಸ್ಥಳ	ಸಾಗುವಳಿಯ ಪದ್ಧತಿ	ಗೇಣಿಯ ವಿವರ		ಭೂಮಿಯ ಉಪಯೋಗ				ವಿಸ್ತೀರ್ಣ			ನೀರಾವರಿಯ ಮೂಲ	ವಿಕಳೆಗೆ ಉತ್ಪಾದಿಸಿದ ಅಂಶಗಳು (ಬರಗಾಲ ಪೂರ್ಣಗಳು)	ಮಿಶ್ರ ಬೆಳೆಗಳ ಒಟ್ಟು	
			ವಿಸ್ತೀರ್ಣ	ಗಂತ್ರಿಗೆ ಎ. ಗು.	ವರ್ಗ	ವಿಸ್ತೀರ್ಣ ಎ. ಗು.	ಖಂಚು ತರಿ ಬಾಗಾಯ್ತು	ಬೆಳೆಯ ಹೆಸರು	ಅ ಮಿಶ್ರ ಎ. ಗು.	ಮಿಶ್ರ ಎ. ಗು.	ಒಟ್ಟು ಎ. ಗು.			ಮಿಶ್ರಣದ ಹೆಸರು	ವಿಸ್ತೀರ್ಣ ಎ. ಗು.
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
79-80	<i>Handwritten name</i>														
	ಶ್ರೀಶೈಲಗಡ				೩೨	೦-೩೫		೩೨			೦-೩೫				
	ಮಲ್ಲೇಗಡ				೨೨	೨-೨೦		೨೨			೨-೨೦				
80-81	ಶ್ರೀಶೈಲಗಡ				೩೨	೦-೩೫		೩೨			೦-೩೫				
	ಮಲ್ಲೇಗಡ				೩೨	೨-೨೦		೩೨			೨-೨೦				
81-82	೨೦೦೨ರ				೩೨	೦-೩೫		೩೨			೦-೩೫				
	ಮಲ್ಲೇಗಡ				೩೨	೨-೨೦		೩೨			೨-೨೦				

8283

*Handwritten signature*





## Translated Copy of Annexure R-1

[FORM . 2]

RECORD OF RIGHTS, TENANCY AND CROPS

[R.T.C]

Village Account Form No. 2

Taluka:

Hobali :

Village :

Page Sl. No. (218)

1. Survey No 128	3.Measuring	Acre - Guntas.	4. Revenue			Rs.	Ps.	9.Name, father's name and address of the owner or occupier			10.Possession or way of possession	11.Other rights and liabilities				
	Total area P.K.(A) P.K.(B) Balance	70.32	A) Land revenue B) Judi C) Cesses D) Water Rate			-	-	Government Gomala			Government	Rights	Liabilities			
2. Part- -		Total			-											
5.Type of Soil	7.No.of Trees		8. Land wise Area of irrigation													
	Name	Nos.	Sl.No.	Source of Irrigation	Rabi	Kharif	Irrigated	Total								
6. Patta Government	-	-	-	-	-	-	-	-								
12. Cultivation and Extent details								13. Use of land and Crops detail								
Year & Period	Name of the Cultivator & Address	Cultivation method	Details Extent			Use of land		Dry, irrigated or plantation	Name of the Crops	Crops extent			Source of Irrigation	Yield per Acre	Total Mixed crops	
			Area A	Gs.	Contract A	Gs.	Class			Area A	Gs.	Single			Double	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	
64/65	Government	-	-	-	-	-	-	-	70.32		70.32	Rain				
65/6	Gomala	-	-	-	-	-	-	-	-		70.32	-				
66/67	Government	-	-	-	-	-	-	-	-		70.32	-				
67/68	Government	-	-	-	-	-	-	-	-		70.32	-				
68/68	Gomala	-	-	-	-	-	-	-	-		70.32	-				

[FORM . 2]

RECORD OF RIGHTS, TENANCY AND CROPS

[R.T.C]

Village Account Form No. 2

Taluka:Aluru

Hobali :K. Hosakote

Village : Abbana  
05545 GPB

WD

Page Sl. No. (37)

1. Survey No 128	3.Measuring		Acre - Gs.		4. Revenue		Rs. Ps.		9.Name, father's name and address of the owner or occupier			10.Possession or way of possession		11.Other rights and liabilities	
	Total area P.K.(A) P.K.(B) Balance		70.32		A) Land revenue B) Judi C) Cesses D) Water Rate		-		Gomala			Government		Rights Liabilities	
2. Part- -				Total		-									
5.Type of Soil		7.No.of Trees		8. Land wise Area of irrigation											
6. Patta Government		-		-		-		-		-		-		-	
12. Cultivation and Extent details															
13. Use of land and Crops detail															
Year & Period	Name of the Cultivator & Address	Cultivation method	Details Extent		Use of land		Dry, irrigated or plantation	Name of the Crops	Crops extent			Source of Irrigation	Yield per Acre	Total Mixed crops	
			Area A Gs.	Contract A Gs.	Class	Area A Gs.			Singl e	Dou ble	Total			Production	Area A Gs.
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
84-85		-	-	-	-	-	-	-	-	-	0.35	-		Bagar hukum	
85-86		-	-	-	-	-	-	-	-	-	2.20	-		1. Puttegowda s/o Basvegowda 2. Mallegowda	
86-87		-	-	-	-	-	-	-	-	-		-			
87-88		-	-	-	-	-	-	-	-	-	0.35	-		given	
88-89		-	-	-	-	70.32	-	-	-	-	2.20	-			

[FORM . 2]

RECORD OF RIGHTS, TENANCY AND CROPS

[R.T.C]

Village Account Form No. 2

Taluka:Aluru

Hobali :K. Hosakote

Village : Abbana  
05545 GPB

WD

Page Sl. No. (37)

1. Survey No 128	3.Measuring	Acre - Guntas.	4. Revenue	Rs.	Ps.	9.Name, father's name and address of the owner or occupier	10.Possession or way of possession	11.Other rights and liabilities		
	Total area P.K.(A) P.K.(B) Balance	70.32	A) Land revenue B) Judi C) Cesses D) Water Rate	-	-			Gomala	Government	-
2. Part- -		Total		-						
5.Type of Soil	7.No.of Trees		8. Land wise Area of irrigation							
	Name	Nos.	Sl.No.	Source of Irrigation	Rabi	Kharif	Irrigated	Total		
6. Patta Government	-	-	-	-	-	-	-	-		

12. Cultivation and Extent details

13. Use of land and Crops detail

Year & Period	Name of the Cultivator & Address	Cultivation method	Details Extent		Use of land		Dry, irrigated or plantation	Name of the Crops	Crops extent			Source of Irrigation	Yield per Acre	Total Mixed crops	
			Area A Gs.	Contract A Gs.	Class	Area A Gs.			Single	Double	Total			Production	Area A Gs.
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
79-80	Gomala Puttegowda Mallegowda	-	-	-	Coffee	0.35	-	Coffee	-	-	0.35 2.20	-	-	Bagar hukum Sagu	
80-81	Puttegowda Mallegowda	-	-	-	Coffee	2.20	-	Coffee	-	-	0.35 2.20	-	-	Puttegowda Mallegowda	
81-82	Puttegowda Mallegowda	-	-	-	Coffee	0.35	-	Coffee	-	-	0.35 2.20	-	-		
82-83	Puttegowda Mallegowda	-	-	-	Coffee	2.20	-	Coffee	-	-	0.35 2.20	-	-		
83-84	Puttegowda Mallegowda	-	-	-	Coffee	0.35 2.120	-	Coffee	-	-	0.35 2.20	-	-		

[FORM . 2]

RECORD OF RIGHTS, TENANCY AND CROPS

[R.T.C]

Village Account Form No. 2

Taluka:Aluru

Hobali :K. Hosakote

Village : Abbana

Page Sl. No. (37)

1. Survey No 128	3.Measuring		Acre - Guntas. 70.32	4. Revenue			Rs.	Ps.	9.Name, father's name and address of the owner or occupier  <b>Gomala Ashraya Yojana 3.20</b>	10.Possession or way of possession  <b>As per DC, Hassan District, Hassan, OM No. LND(3) 142/92- 93 dated 10.09.1992 3.20 area is reserved for plots</b>	11.Other rights and liabilities				
	Total area P.K.(A) P.K.(B) Balance			A) Land revenue B) Judi C) Cesses D) Water Rate	-	-	Rights	Liabilities							
2. Part- -		Total			-										
5.Type of Soil	7.No.of Trees		8. Land wise Area of irrigation												
	Name	Nos.	Sl.No.	Source of Irrigation	Rabi	Kharif	Irrigated	Total							
6. Patta Government	-	-	-	-	-	-	-	-							
12. Cultivation and Extent details						13. Use of land and Crops detail									
Year & Period	Name of the Cultivator & Address	Cultivation method	Details Extent		Use of land		Dry, irrigated or plantation	Name of the Crops	Crops extent			Source of Irrigation	Yield per Acre in quintals	Total Mixed crops	
			Area A Gs.	Contract A Gs.	Class	Area A Gs.			Single	Double	Total			Production	Area A Gs.
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
89-90		-	-	-		70.32						-			
90-91		-	-	-		70.32						-			
91-92		-	-	-		70.32						-			
92-93		-	-	-		70.32						-			
93-94		-	-	-		70.32						-			
94-95		-	-	-		70.32						-			





# Translated Copy of Annexure R-2

## INDEX OF LANDS

Rate per Acre

120

[R.R. Form No. VI]

Maximum

Minimum

Bhagayat....

Dry.....

Irrigated.....

Year of commencement of survey settlement

Survey No	Sub-Division NO.	Govt. or Inam	Total Area	Phut Kharab	Culturable land										Jodi or Special non-agricultural assessment or permanent nirsardi	Person in possession of Government land or alienated land	No. in Record of Rights	Name of the other Right-holders or encumbrancers	No. in Record of Rights	Remarks	
					Garden		Dry		Wet		Others such as Coffee, Tea, Rubber, Cardamon etc			Total							
					Area	Assessment	Area	Assessment	Area	Assessment	Kind	Area		Area							Assessment
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22
127 Khanada Hakku		Government	2-13	0-6			2-7	1						2-7	1	(Na. Pa Veregpwda S/o Siiddegowda Viregowda ) Siddegowda S/o Na Pa. Viregowda My. Ga.mother Puttamamma 1/41-42 <sup>th</sup> Podi change	232 616	8 <sup>th</sup> number rate	397		
128 Gomal		Government	70.32	70.32	Gomala mufakke																



# Translated Copy of Annexure R-3

## Form-12

### Mutation Register

#### Rules – 46 and 64

#### (See Note No. 41)

Abbana

Format Sl No.	How the right is obtained	Affected survey no. And sub-division no	Inspection officer signature and Remarks
MR No.23/95-96 Darakastu (2) 360/92-93 dated 21-06-1996			
RPC/227			
1)	Darkastu of Deputy Commissioner Hassan Order No.		
2)	Letter of Tahsildar Alur Taluk No.Sam.Ba.Hu.271/92-93 dated 20.10.95.		
3)	Government Proceeding No. RU. 106/LGC.88 Bangalore dated 20.07.95. In survey No. 128 of Abbana village Government Gomal an area of 83-00 acres has been transferred to social forestry range officers for afforestation.		
<b>Conditions</b>			
4)	If the land is required for public or government purposes the revenue department may re-transfer the land.		"Attested" To be entered in the land records Sd/- 12.03.96 Revenue Inspector Hoskote Hobli, Alur Taluk.
5)	The lands transferred (C&D category lands) should not be notified as reserved forests under the Forest Act.		
6)	In case where forest area is released by the Forest Department for mining activities, C&D category lands from the Land Bank will be released to Forest department for compensatory plantation.		
7)	The land transferred to department from revenue department should not result in any temporary right of any kind without the consent of the Revenue Department and must be for the use of the Department only.		

(Sd)

XXX

Deputy Commissioner  
Hassan